

[Shri Annasaheb P. Shinde]

section (11) of section 31 of the Warehousing Corporations Act 1962 [Placed in Library See No IT-1109/71]

STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES, ETC

THE DEPUTY MINISTER IN THE

Fourth Lok Sabha

|    |                    |                         |
|----|--------------------|-------------------------|
| 1  | Statement No XXXV  | Fourth Session, 1968.   |
| 2  | Statement No XXIX  | Fifth Session, 1968.    |
| 3. | Statement No XXI   | Sixth Session, 19 8     |
| 4  | Statement No XXVII | Seventh Session, 1969   |
| 5. | Statement No XVII  | Eighth Session, 1969    |
| 6. | Statement No XV    | Ninth Session, 1969     |
| 7  | Statement No XVII  | Tenth Session, 1970.    |
| 8  | Statement No VIII  | Eleventh Session, 1970. |
| 9  | Statement No VII   | Twelfth Session, 1970.  |

Fifth Lok Sabha

|     |                  |                       |
|-----|------------------|-----------------------|
| 10  | Statement No. IV | First Session, 1971   |
| 11. | Statement No III | Second Session, 1971. |
| 12  | Statement No IV  | Second Session, 1971  |
| 13. | Statement No V   | Second Session, 1971  |

[ placed in Library. See No LT-1110/71 ]

12 04 hrs

MESSAGES FROM RAJYA SABHA

SECRETARY Sir, I have to report the following messages received from the Secretary of Rajya Sabha.

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha, that the Rajya Sabha, at its sitting held on the 22nd November, 1971, agreed without any amendment to the International Airports Authority Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 31st July, 1971"
- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya

Sabha I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 23rd November, 1971, agreed without any amendment to the Coal Bearing Areas (Acquisition and Development) Amendment and Validation Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 12th August, 1971"

12 05 hrs

STATEMENT RE CONDITION OF BANGLA DESH REFUGEES IN CAMPS IN MEGHALAYA

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R K KHADILKAR). I wish to make a statement regarding the condition of Refugees from Bangla Desh in Camps in Meghalaya.